

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 464 of 2019

In the matter of:

Mahaveer Ginning & Pressing **....Appellant**

Vs.

PMP Textiles Spinning Mills Ltd. **...Respondent**

Present

For Appellant: Nemo.

For Respondent: Mr. B. Karunakaran and Mr. Anirudha J, Advocates.

ORDER

26.02.2020: There is no representation on behalf of the Appellant.

Learned Counsel for Respondent submits that he has accepted the claim of the Appellant and all payments due, in respect whereof application under Section 9 of Insolvency Bankruptcy Code, 2016 was filed for initiating CIRP, have been paid.

The Appeal is accordingly dismissed for default of Appellant.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

sim/nn